exemption to "Blind Relief Association, Bombay" for the purpose of the said sub-clause for the assessment years 1984-85, 85-86 and 86-87.

- (39) S.O. No. 3099 dated the 9th December, 1989, regarding grant of exemption to "Little Sisters of the Poor, Calcutta," for the purpose of the said sub-clause for the assessment year 1989-90.
- (40) S.O. No. 3100 dated the 9th December, 1989, regarding grant of exemption to "National Association for the Blind," Bangalore, for the purpose of the said subclause for the assessment year 1989-90.
 - (41) S.O. No. 3101 dated the 9th December, 1989, regarding grant of exemption to "D.A.V. College Managing Committee, New Delhi" for the purpose of the said subclause for the assessment years 1987-88 to 1989-90.
- (42) S.O. No. 3102 dated the 9th December, 1989, regarding grant of exemption to "The Muncherjee Nowrojee Banarjee Industrial Home for the Blind," Bombay for the purpose of the said sub-clause for the assessment year 1989-90.
 - (43) S.O. No. 3103 dated the 9th December, 1989, regarding grant of exemption to "Bombay Pinjrapole, Bombay", for the purpose of the said sub-clause for the assessment year 1989-90.
 - (44) S.O. No. 3104 dated the 9th December, 1989, regarding grant of exemption to "Assam Rifles Group Insurance Scheme", for the purpose of the said sub-clause for the assessment year 1989-90.
 - (45) S.O. No. 3105 dated the 9th December, 1989, regarding grant of exemption to "Oil Co-ordination Committee on Pool Accounts:—
 - (i) Freight Surcharge Pool Account No. 1
 - (ii) C&F Adjustment Account

- (iii) Product Price Adjustment Account
- (iv) Crude Oil Price Equalisation Accounts".

for the purpose of the said subclause for the assessment year 1989-90.

- (46) S.O. No. 3106 dated the 9th December, 1989, regarding grant of exemption to "Institute for Indian Labour, Calcutta" for the purpose of the said sub-clause for the assessment years 1986-87, 1987-88 and 1988-89.
- (47) S.O. No. 3107 dated the 9th December, 1989, regarding grant of exemption to "Vivekananda Nidhi, Calcutta" for the purpose of the said sub-clause for the assessment year 1987-88 to 1989-90. [Placed in Library. See No. L/T-436|90 for 1 to 47]
- I. Notifications of the Ministry of Finance (Department of Economic Affairs)
- II. Giridih Kshetriya Gramin Bank (Staff) Service Regulations, 1985.

PROF. MADHU DANDAVATE: Madam, I also lay on the Table a copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Economic Affairs) (Insurance Division), under sub-section (3) of section 48 of the Life Insurance Corporation Act, 1956:—

- I. (i) G.S.R. No. 811, dated the 13th October, 1989, publishing the Life Insurance Corporation of India (Agents) Amendment Rules, 1989.
- (ii) G.S.R. No. 934(E), dated the 28th October, 1989, publishing the Life Insurance Corporation of India (Daily Allowance and Hotel Charges to Employees on Tour) Rules, 1989.
- (iii) G.S.R. No. 968(E), dated the 7th November, 1989, publishing the Life Insurance Corporation of India Development Officers (Revision of Terms and Conditions of Service) Amendment Rules, 1989.

(iv) G.S.R. No. 23(E), dated the 19th January, 1990, publishing the Life Insurance Corporation of India (Reappointment of Terminated Development Officers) Rules, 1990.

[Placed in Library. See No. LT-432|90 for (i) to (iv)]

- II. A copy (in English and Hindi) of the Giridin Kshetriya Gramin Bank (Staff) Service Regulations, 1985 under sub-section (2) of section 30 of the Regional Rural Banks Act, 1976. (Placed in Library. See No. LT-435/90]
- . I. Report and Accounts (1988-89) of the Export Inspection Council and Export Inspection Agencies, New Delhi.
- II. Report and Accounts (1988-89) of the Indian Diamond Institute, Surat and related papers.
- III. Report and Accounts (1988-89) of the Overseas Construction Council of India, Bombay and related papers
- IV. Report and Accounts (1988-89) of the Agricultural and Processed Food Products Export Development Authority, New Delhi and related papers.

THE MINISTER OF COMMERCE AND TOURISM (SHRI ARUN KUMAR NEHRU): Madam, I lay on the Table a copy each (in English and Hindi) of the following papers:—

- I. Annual Report and Accounts of the Export Inspection Council and Export Inspection Agencies, New Delhi, for the year 1988-89, together with the Auditors' Report on the Accounts (Volume-II). [Placed in Library. See No. LT-528|90]
 - II. (a) Annual Report and Accounts of the Indian Diamond Institute, Surat, for the year 1988-89, together with the Auditors' Report on the Accounts.
 - (b) Review by Government on the working of the Institute. [Placed in Library. See No. LT-526|90]

- III. (a) Annual Report and Accounts of the Overseas Construction Council of India, Bombay, for the year 1988-89, together with the Auditors' Report on the Accounts.
- (b) Review by Government on the working of the Council.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above. [Placed in Library. See No. LT-527|90 for (a) to (c)]
- IV. (a) Fourth Annual Report and Accounts of the Agricultural and Processed Food Products Export Development Authority, New Delhi, for the year 1988-89, together with the Auditors' Report on the Accounts.
 - (b) Review by Government on the working of the Authority.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above. [Placed in Library. See No. LT-525 90 for (a) to (c)]
 - I. Report and Accounts (1988-89) of the Hindustan Copper Limited, Calcutta and related papers.
- II. Report and Accounts (1988-89) of the Bharat Aluminium Company Limited, New Delhi and related papers.
- III. Reports of the Law Commission of India.

THE MINISTER OF STEEL AND MINES WITH ADDITIONAL CHARGE OF THE MINISTRY OF LAW AND JUSTICE (SHRI DINESH GOSWAMI): Madam I lay on the Table a copy each (in English and Hindi) of the following papers, under sub-section (1) of secton 619A of the Companies Act, 1956:—

I. (a) Annual Report and Accounts of the Hindustan Copper Limited, Calcutta, for the year 1988-89, together with the Auditors' Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.